

ITEM NO.801

COURT NO.4

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 9216/2022

(Arising out of impugned final judgment and order dated 26-04-2022 in CRLWP No. 3116/2021 passed by the High Court of Judicature at Bombay)

GAUTAM NAVLAKHA

Petitioner(s)

VERSUS

NATIONAL INVESTIGATION AGENCY & ANR.

Respondent(s)

Date : 15-11-2022 This petition was mentioned today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s)

Ms. Nitya Ramakrishnan, Sr. Adv.
Mr. Shadan Farasat, AOR
Mr. Shourya Dasgupta, Adv.

For Respondent(s)

Mr. S. V. Raju, ASG.
Mr. Arvind Kumar Sharma, AOR

Mr. Aaditya Aniruddha Pande, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard Ms. Nitya Ramakrishnan, learned senior counsel appearing for the petitioner. Also heard Mr. S. V. Raju, learned Additional Solicitor General for the respondent.

It is pointed out in reference to our order dated 10.11.2022 that it will take minimum six weeks to secure the solvency certificate in respect of surety to be provided as a pre-condition for the house arrest of the petitioner.

Considering the submission and the circumstances, we deem it appropriate to waive the requirement of a solvency certificate for the petitioner to avail the benefit of our order dated 10.11.2022. It is ordered accordingly.

Since other adequate security proofs such as passport, AADHAR card and PAN card have been provided, the trial Court should not insist on a ration card as an additional proof of identity for the benefit of this Court's order. It is so ordered.

(NIDHI AHUJA)
AR-cum-PS

(RENU KAPOOR)
ASSISTANT REGISTRAR